

## PART POWERS (GENERAL).

The following notifications issued by the State Government or the High Court under various Acts are published for information and guidance.

I. *Punjab Government notification No. 780, dated the 15th July, 1914.*—In exercise of the powers conferred on him by section 3(1) of the Provincial insolvency Act, 1907 (III of 1907), as amended by Act IV of 1914, the Lieutenant Governor is pleased, with effect from the 1st August 1914, to invest all Subordinate Judges of the 1st Class with jurisdiction in all classes of cases under the said Act.

II. *Punjab Government notification No. 781, dated the 15th July, 1914.*—Under Section 26 (1) of the Succession Certificate Act, 1889, the Lieutenant-Governor is pleased, with effect from the 1st August 1914, to invest all Subordinate Judges of the first and second class in the Punjab with the functions of a district Court under the said Act.

*Note.*—Section 26 (1) of the Succession Certificate Act 1889 corresponds to section 388 of the Indian Succession Act, 1925.

III. *High Court notification No. 4, dated the 3rd January 1928.* In exercise of the powers conferred by section 26 of the Punjab Courts Act, 1918, as amended by Act IX of 1922, the Honourable judges of the High Court are pleased to make, with effect from the 5th January, four classes of Subordinate Judges in respect of the jurisdiction to be exercised by them in original civil suits, *namely:*—

*Class I.*—Subordinate Judges exercising jurisdiction without limit as to the value of the cases;

*Class II.*—Subordinate Judges exercising jurisdiction in cases of which the value does not exceed Rs. 5,000.

*Class III.*—Subordinate Judges exercising jurisdiction in cases of which the value does not exceed; Rs. 2,000.

*Class IV.*—Subordinate Judges exercising jurisdiction in cases of which the value does not exceed Rs. 1,000.

When a Subordinate Judge is appointed to any of the classes constituted by this notification, he shall exercise the jurisdiction hereinbefore defined for the class to which he is appointed within the local limits of the civil district to which he may be posted from time to time.

Enhanced powers  
of Senior Sub-  
ordinate Judges.

IV. (a).-*High Court notification No. 170-Gaz./XXI- C. 6, dated the 16th May, 1935, as amended by notification No. 53-Gaz./XXI-C.6, dated the 23rd February, 1940.*—In exercise of the powers conferred by section 39 (3) of the Punjab Courts Act, 1918, as amended by Act. IX of 1922, the Honourable Judges of the High Court are pleased to direct that within the limits of each of the Civil Districts set forth in the Schedule appended hereto, appeals lying to the District Courts from decrees or orders passed by Any Subordinate Judge—

(a) in a small cause of a value not exceeding Rs. 500 (five hundred,) and

(a) in an unclassified suit of a value not exceeding Rs. 100 (one hundred),

shall be preferred to the senior Subordinate Judge of the first class exercising jurisdiction within such Civil District.

2. It is further directed that the Court of such Senior Subordinate Judge of the first Class shall be deemed to be a District Court for the purpose of all such appeals preferred to it.

3. The following High Court notifications are hereby cancelled :-

(i) No. 233-Gaz./XXI-C. 6, dated the 22nd of April, 1931;

(ii) No. 84-Gaz./XXI-C.6, dated the 1st of March, 1932;

(ii) No. 552-Gaz./XXI-C. 6, dated the 28th of October, 1932.

#### SCHEDULE

S. No. District.

1. Hissar.

1. Gurgaon

2. Karnal

3. Rohtak

1. Ambala

2. Hoshiarpur

3. Kangra

4. Jullundur

1. Ludhiana

2. Ferozepore

3. Amritsar

4. Gurdaspur

(b) *High Court notification No. 171. Gaz./XX1-C.6 dated the 16th of May, 1953.—Powers.—*In exercise of the powers conferred by section 39 (3) of the Punjab Courts Act, 1918, as amended by Act IX of 1922, the Honourable Judges of the High Court are pleased to direct that within the territories of Delhi, appeals lying to the District Court from decrees or orders passed by any Subordinate Judge:—

(a) in a small cause of a value not exceeding Rs. 500 (five hundred), and

(b) in an unclassified suit of a value not exceeding Rs. 100 (one hundred),

shall be preferred to the Senior Subordinate Judge of the first class exercising jurisdiction within such territories.

2. It is further directed that the Court of such Senior Subordinate Judge of the first class shall be deemed to be a District Court for the purpose of all such appeals preferred to it.

3. The following High Court notifications are hereby cancelled:

(i) No. 265-Gaz./XX1-C. 6, dated the 8th of May, 1931;

(i) No. 85-Gaz.-/XXI-C. 6, dated the 1st of March, 1932.

V. Every person for the time being holding the office mentioned in column 1 of the Schedule below has been appointed by the Governor of the Punjab a special Subordinate Judge in exercise of the powers vested in him by sub section 1 of section 241 of the Government of India Act, 1935 (Punjab Government notification No. 4170- G.-40/39962, dated the 11th October, 1940, as amended by notification No. 905-G.-42/8669, dated the 16th February, 1942, and No. 1713-G.-43/18857, dated the 18th March 1943), and in exercise of the powers vested in the High Court by sections 26, 27 and 45 of the Punjab Courts Act, 1918, as amended by Act IX of 1922, the Honourable Judges of the High Court, have conferred on each such person the powers noted against each in column 2 of the Schedule. The High Court notifications by which these

powers have been conferred are noted against each in column 3 of the Schedule:—

## Schedule

Name of officer 1	Powers 2	Authority 3	Territorial Jurisdiction 4
1. Extra Assistant Commissioner Kasuali	Rs 500	High Court Notification No. 326-(A)-Gaz./XXI-C-23, dated the 11 <sup>th</sup> October, 1940.	-
2. Sub-Divisional Officer, Dalhousie	500	Ditto	Ditto
3. Sub-Divisional Officer, Kulu	4 <sup>th</sup> class	High Court Notification No. 132-Gaz./VI.M.-(26), dated the 5 <sup>th</sup> May, 1942.	-
4. Naib-Tahsildar Kulu, (Kangra District)	100	High Court Notification No. 326-(B)-Gaz./XXI-C-23, dated the 11 <sup>th</sup> October, 1940.	Sub-Division Kulu, in the civil district of Kangra
5. Naib-Tahsildar, Seraj (Kangra District)	100	Ditto	Ditto
6. Naib-Tahsildar, Kalka (Ambala District)	100	Ditto	The villages of Kalka and Kurari in the civil district of Ambala
7. Naib-Tahsildar, Kasauli (Ambala District)	100	Ditto	The civil district of Ambala
8. Naib-Tahsildar, Kotkhai (Simla District)	100	Ditto	Ditto
9. Naib-Tahsildar, Dalhousie (Gurdaspur District)	50	High Court Notification No. 326-(C)-Gaz./XXI-C-23, dated the 11 <sup>th</sup> October, 1940.	Dalhousie Tahsil of the civil district of Gurdaspur
10. Naib-Tahsildar, Keylang (Kulu Sub-Division)	100	High Court Notification No. 89--Gaz./XXI-C-23, dated the 31st March, 1943.	The Kulu Sub-Division in the civil district of Kangra

**VI.—PUNJAB GOVERNMENT  
LABOUR AND PRINTING DEPARTMENT  
The 11th September, 1952**

*No. 9167-LP-52/6337.*—In exercise of the powers conferred by section 20 of the Workmen's Compensation Act, 1923, and in supersession of all previous notifications in this behalf, the Governor of Punjab is pleased to direct

that the senior Subordinate Judge of each District in Punjab, shall be the Commissioner for Workmen's Compensation in respect of that District :

Provided that the Sub-Divisional Magistrate, Kulu, shall be the Commissioner in respect of Kulu Sub-Division of Kangra District.

VII. *Notification by the Chief Commissioner of Delhi, No. F. 3 (61)/50 R and J, dated the 2nd January, .1951.*—In supersession of his notification No. 3592-Industries

dated the 25th June 1924 and in exercise of the powers conferred by section 20 (1) of the Workman's Compensation Act 1923, the Chief Commissioner of Delhi is pleased to appoint the Judge, Small Cause Court, Delhi, to be a Commissioner for all the purposes of the Act within the limits of the Union territory of Delhi.

Judge, Small cause Court, Delhi appointed Commissioner under Workmen's compensation Act.

VIII. *High Court notification No. 273-Gaz./XV-C.16 dated the 22nd June, 1932.*—Under section 265 of the Indian Succession Act, XXXIX of 1925, the Honourable Judges of the High Court are pleased to appoint the Senior Subordinate Judge of the first class in each of the civil districts set forth in the schedule appended hereto to act, within the limits of the said civil district, for the District Judge as a Delegate to grant probate and letters of administration in non-contentious cases.

Powers under Indian Succession Act.

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**Schedule**

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| 1. Simla  | 3. Hoshiarpur | 5. Ferozepore |
| 2. Kangra | 4. Amritsar   |               |

IX. *High Court Notification No. 274-Gaz./XV-C.-16, dated the 22nd June, 1932.*—In exercise of the powers conferred by section 30 (1) of the Punjab Courts Act, VI of 1918, the Honourable Judges of the High Court are pleased to authorise the Senior Subordinate Judge of the first class in each of the civil district set forth in the schedule appended hereto to take cognizance, within the limits of the said civil district, of proceedings under the Indian Succession Act, XXXIX of 1925, which cannot be disposed of by District Delegates.

Powers under Indian Succession Act.

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**Schedule**

1. Simla    3. Hoshiarpur    5. Ferozepore  
 2. Kangra    4. Amritsar

Note.—Similar powers under both Acts have been conferred upon the Senior Subordinate Judge of the first class in the Delhi District vide High Court Notification Nos. 499 and 500-Gaz./XXI-C. 3, dated the 19th September, 1932, as reproduced in the Chief Commissioner's notification No. B. 3 (2) (32) Home, dated the 28th September 1932.

Powers under the  
land Acquisition Act,  
1894.

X. *Punjab Government notification No. 4845-G.40/31898, dated the 2nd August, 1940.*—Under the provisions of sub clause (d) of section 3 of the Land Acquisition Act, 1894, the Governor of the Punjab is pleased to appoint all persons holding temporarily or permanently the office of Senior Subordinate Judge of the first Class in the Punjab to perform the functions of a Court under the said Act.

Powers under the  
Administration of  
Evacuee property  
Act, 1950.

XI. *Punjab Government Rehabilitation Department, Notification No. J/8/21948, dated the 3rd October, 1955.*—In exercise of the powers conferred by Section 25 of the Administration of Evacuee Property Act, XXXI of 1950, the Governor of Punjab is pleased to nominate all the District Judges in the State of Punjab within the local limits of their jurisdiction to hear appeals under sub section (1) of section 25 of the said Act.

Powers under the  
working  
Journalists  
(Condition of  
Service) Act, 1955.

XII. *Punjab Government, Labour Department, Notification No. 37-(S) Lab.-57/307, dated the 3rd January, 1957* exercise of the powers conferred by section 17 of the Working journalists (Conditions of Service) and Miscellaneous Provisions Act; 1955 (Act 45 of 1955) the Governor of Punjab is pleased to specify all the Senior Subordinate Judges in the State within their respective jurisdiction to be the authorities for the purposes of the said section.